

**F. No. 349/58/2017-GST**  
**Government of India**  
**Ministry of Finance**  
**Department of Revenue**  
**Central Board of Excise and Customs**  
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**New Delhi, the 15<sup>th</sup> November, 2017**

**Order No. 10/2017-GST**

**Subject: Extension of time limit for submitting the declaration in FORM GST TRAN-1 under rule 120A of the Central Goods and Service Tax Rules, 2017**

In exercise of the powers conferred by rule 120A of the Central Goods and Services Tax Rules, 2017 read with section 168 of the Central Goods and Services Tax Act, 2017, on the recommendations of the Council, and in supersession of Order No. 08/2017-GST dated 28<sup>th</sup> October, 2017, except as respects things done or omitted to be done before such supersession, the period for submitting the declaration in **FORM GST TRAN-1** is extended till 27<sup>th</sup> December, 2017.

(Upender Gupta)  
Commissioner (GST)